

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 3449/2019

(Arising out of impugned final judgment and order dated 06-12-2016 in CRAD No. 1060/2012 passed by the High Court of Punjab & Haryana at Chandigarh)

RAHUL

Petitioner(s)

VERSUS

THE STATE OF HARYANA

Respondent(s)

Date : 03-03-2021 This petition is called on for pronouncement of judgment today.

For Petitioner(s) Mr. Aditya Singh, AOR

For Respondent(s) Mr. Dinesh Chander Yadav, Adv.
Mr. Amit Gupta, Adv.
Mr. Sanjay Kumar Visen, AOR

Hon'ble Mr. Justice R. Subhash Reddy pronounced the reportable judgment of the Bench comprising Hon'ble Mr. Justice Ashok Bhushan and His Lordship.

Leave granted.

The appeal is dismissed in terms of the signed reportable judgment.

Pending applications, if any, stand disposed of.

(SWETA DHYANI)
COURT MASTER (SH)(RENU KAPOOR)
BRANCH OFFICER

(Signed reportable judgment is placed on the file)